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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.350/92.

Date of Judgement : 18.6.92.

Mohd. Ahmed

.. Applicant

Vs.

1. The General Manager,
Govt. of India,
Min. of Finance,
Dept. of Economic Affairs,
India Govt. Mint,
Saifabad, Hyderabad.

2. The General Manager,
Establishment,
I.G.Mint, Hyderabad.

3. The Administrative Officer,
Indian Govt. Mint,
Hyderabad.

.. Respondents

Counsel for the Applicant : Shri S.Rajeswara Reddy for
Smt. K.Malleswari

Counsel for the Respondents : Shri N.Bhaskara Rao, Addl.CGSC fo
Shri N.R.Devaraj, Addl.CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

[Judgement as per Hon'ble Shri T.Chandrasekhara Reddy,
Member(J)]

This is an application filed by Shri Mohd. Ahmed under section 19 of the Administrative Tribunals Act, 1985 against the General Manager, Govt. of India, Min. of Finance, Dept. of Economic Affairs, India Govt. Mint. Saifabad, Hyderabad & 2 others with a prayer to direct the respondents to give two years extension of service as Asst. Mastry in Mint, Hyderabad and pass such other order or orders as deemed fit and proper.

2. The applicant was originally appointed as Casual Worker on temporary basis in the Hyderabad Govt. Mint. The said Hyderabad Govt. Mint was converted after Police Action as I.G.Mint and the applicant was promoted as Asst. Mastry.

T - c. r. p

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To

1. The General Manager, Govt. of India,
Ministry of Finance,
Dept. of Economic Affairs,
India Govt. Mint, Saifabad, Hyderabad.
2. The General Manager, Establishment,
I.G.Mint, Hyderabad.
2. The Administrative Officer,
Indian Govtl Mint, Hyderabad.
4. One copy to Mrs. K.Malleswari, Advocate
2-2-1130/15/2, New Nallakunta, Hyderabad.
5. One copy to Mr. N.R.Devraj, Addl.CGSC.CAT.Hyd.
6. One copy to Hon'ble Mr.T.Chandrasekhar Reddy, M(J) CAT.Hyd.
7. One spare copy.

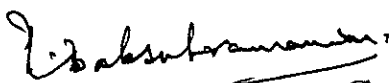
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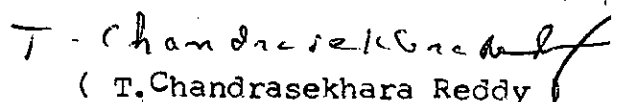
The applicant continued on promotion as Asst. Mastry. The applicant retired from service on 31.8.91. It is the case of the applicant that he is hale and healthy and that he has to discharge his family obligations and that he is entitled to be reappointed for a further period of two years after retirement after attaining the age of superannuation on 31.8.91.

3. Today, on behalf of Smt. K.Malleswari Shri S.Rajeswara Reddy was present and sought for adjournment of this O.A. for admission hearing. Shri N.R.Devaraj, Standing Counsel for the respondents was represented by Shri N.Bhaskara Rao. After going through the pleadings in the O.A. and other material available, we thought that this is not a fit matter to be adjourned and hence this O.A. is decided today itself at the admission stage.

4. As already pointed out, the relief the applicant claims is for reappointment after retirement after attaining the age of superannuation on 31.8.91. It is left ~~left~~ to the discretion of the appointing authority, in the matter of reappointment. No retired person has got any right to be reappointed to any post after retirement. Besides, this Tribunal has no jurisdiction to give a direction to the respondents to reappoint any person. Hence, we are of the opinion that this O.A. is not maintainable. Hence, we reject this O.A. under the provisions of section 19(3) of the Administrative Tribunals Act, 1985. We make no order as to costs.



(R. Balasubramanian)
Member(A).


(T. Chandrasekhara Reddy)
Member(J).

Dated: 18th June, 1992.

(Dictated in Open Court). Dy. Registrar

(8)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 18-6-1992

~~ORDER~~ / JUDGMENT

R.A./C.A./M.A. No.

in

O.A.No. 350/92

T.A.No. (W.P.No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal
DESPATCH
17.6.1992
HYDERABAD BENCH.

[Handwritten signature]
18/6/92